

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 2

CP No. 95/Chd/Hry/2021

IN THE MATTER OF:

General Motors India Pvt. Ltd.

...Petitioner

Vs.

ROC, NCT of Delhi & Haryana & Anr.

...Respondents

Under Section: 55(3), CA 2013

Order delivered on 12.07.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. G.S. Sarin, PCS

For the Deputy ROC, New
Delhi and Haryana : Mr. Vidhant Ahuja

ORDER

It is seen that the reply/clarification to the observation made by ROC has been filed but the same is neither available on DMS nor physical copy with us. He is directed to check with the Registry and place on file within one week with a copy in advance to the counsel opposite. Let the matter be listed on 02.08.2024.

Sd/-
(UMESH KUMAR SHUKLA)
MEMBER (T)

Pooja

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)